

LOK SABHA

Wednesday, 19th February, 1958

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Shifting of Offices from Delhi

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*230 { Shri Radha Raman:
Shri Gajendra Prasad
Sinha:
Shri Rameshwar Tantia:
Shri Naval Prabhakar:
Shri Harish Chandra
Mathur:
Shri Bhakt Darshan:
Shri S. C. Samanta:
Shri D. C. Sharma:
Shri V. C. Shukla:
Shri M. L. Dwivedi:
Shri Heda:
Shri Madhusudan Rao:
Shri Vajpayee:
Shri Haldar:
Shrimati Ila Palchoudhuri:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether a high-level Committee has been studying the question of shifting some of the Central Government Offices from Delhi;

(b) if so, whether the Committee has made any recommendations;

(c) the details of the recommendations;

(d) whether any final decision has been taken regarding the offices to be shifted from Delhi; and

(e) if so, the names of the offices to be shifted and the places to which they will be shifted?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes, Sir.

(b) to (e) It has been recommended in principle that the offices mentioned in the statement, a copy of which has been placed on the Table of the Lok Sabha, [See Appendix II, annexure No. 44] may be shifted out of Delhi as soon as accommodation, both office and residential, has been secured at places to which these offices could be shifted without detriment to administrative efficiency. A few other proposals are still under consideration. A final survey of accommodation available at Nagpur, Gwalior, Mus-soorie, Jaipur and Ghaziabad is now in progress with a view to determining the availability of office and residential accommodation at these places. The possibility of accommodation that could be available in other places is also being examined.

Shri Radha Raman: May I know whether these recommendations were placed before the concerned officers or Ministries that those offices are required to be shifted?

Shri K. C. Reddy: These proposals were considered at a meeting where the concerned Ministers were present. After a full discussion with the Ministers concerned, these recommendations have been made.

Shrimati Ila Palchoudhuri: I find from the statement that the refugee Rehabilitation Finance Administration office is not proposed to be shifted. Considering that they will deal with East Pakistan refugees mostly, is anything being done to shift this office to Calcutta if possible?

Shri K. C. Reddy: The various proposals were taken into consideration in consultation with the Ministries concerned, as I have already said. There is no such proposal of the kind referred to by the hon. Member.

श्री भक्त दर्शन क्या मैं जान सकता हूँ
कि जो दफ्तर बदले जाने वाले हैं

An hon. Member: In English.

Shri Bhakt Darshan: May I know how many offices will be affected by this decision, if all these offices are shifted?

Shri K. C. Reddy: I do not quite follow the question. I have indicated in the statement I have placed on the Table the 12 offices which have been recommended to be shifted.

Shri M. L. Dwivedi: May I know if the Minister is aware of the fact that the office of the Registrar of Newspapers which is situated at present in Delhi is likely to be shifted to Simla?

Shri K. C. Reddy: I submit that it would not be desirable to go into the details and questions put with regard to the shifting of various other offices that have not been mentioned in the statement. What all I can say is that very careful consideration has been given to various proposals that have been made by the Works, Housing and Supply Ministry; they have been discussed in great detail with the other Ministries concerned and we have come to certain conclusions. As regards other offices not enumerated in the statement I have placed on the Table of the House, it is not for me to say anything definitely

Shri M. L. Dwivedi rose—

Mr. Speaker: Shri D. C. Sharma.

Shri M. L. Dwivedi: It is an important matter and I can legitimately ask a supplementary on the question I have given notice of.

Mr. Speaker: There are a number of hon. Members to whom I must give an opportunity also. I am

really surprised; hon. Members must have a policy of their own. From time to time questions have been asked as to why they have not been shifted. But now when they are shifted, it is asked "Why are they shifted?"

Shri M. L. Dwivedi: I am not asking why they are shifted...

Mr. Speaker: Shrimati Renu Chakravartty.

Shri D. C. Sharma: You had called me, Sir

Mr. Speaker: I will call the hon. Member again.

Shrimati Renu Chakravartty: May I know whether, in the case of the offices being shifted to places where the employees will have to pay higher water and electricity charges, etc., that will be made up in the emoluments of those who have been transferred?

Shri K. C. Reddy: It is a matter of detail which we have to take into consideration at the appropriate time.

Shri D. C. Sharma: From the statement I find that 12 offices are going to be shifted. May I know how many offices are under consideration for being shifted? I only want the total number.

Mr. Speaker: He said it is 12

Shri K. C. Reddy: All the 12 offices I have mentioned in the statement.

Shri Harish Chandra Mathur: May I know when the hon. Member proposes to give effect to the shifting of these offices?

Shri K. C. Reddy: This question of shifting offices involves a number of administrative matters. We have taken a decision; rather a recommendation has been made in principle that these offices could be shifted. We have to find the requisite office accommodation for these offices. What is more important, we have also to find the requisite residential accommodation. In some places we have office accommodation; in some places we have residential accommodation. It

is in very few places that we have both office and residential accommodation to the requisite extent. We have taken this tentative decision and we are now working out detailed proposals in respect of the proposed shifting of offices. In some cases we have to lease out additional buildings or we have to construct additional buildings also in some cases. All these things will have to be done and then only we can say when we will be able to shift these offices. I might indicate that within about three to four months, it may be possible to shift these offices.

Shri Tyagi: May I know what is the total number of personnel involved in the shifting of these offices and how much area will fall vacant after all these offices have been shifted away from Delhi?

Shri K. C. Reddy: I cannot give the figures precisely. That will have to be worked out.

D.D.T. Factory, Delhi

- *281. { **Shri Barman:**
 { **Shri S. C. Samanta:**
 { **Shri Subodh Hansda:**

Will the Minister of Commerce and Industry be pleased to state the number of foreign experts still engaged in the D.D.T. Factory, Delhi?

The Minister of Industry (Shri Manubhai Shah): One.

Shri Barman: May I know whether we have got now Indian personnel competent enough to set up another D.D.T. factory and run it without any help from foreign technicians?

Shri Manubhai Shah: It is a fact that we are also setting up a factory in Alwaye and that is being run mostly by Indian personnel. But even then for the top one or two posts, it is always advantageous in the early stages to have foreign technical experts.

Shri Subodh Hansda: May I know for how long this foreign expert will remain in the D.D.T. factory and

whether any special scale is given to him?

Shri Manubhai Shah: He will remain there for the minimum period that the factory management considers necessary.

Shri B. K. Galkwad: Since when have these foreign experts been engaged in the D.D.T. factory in Delhi? Are our Indian workers sufficiently trained to run the factory without the help of the foreign experts?

Shri Manubhai Shah: That is precisely the question to which I have given the answer.

Mr. Speaker: Hon. Members will kindly follow the answers.

सूडान के साथ व्यापार

*२८२. श्री श्रीनारायण दास : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सूडान के प्रतिनिधि-मंडल और भारतीय उद्योगपतियों तथा सरकार के मध्य कपास के निर्यात और आयात के सम्बन्ध में हुई बातचीत का कुछ परिमाण निकला है ;

(ख) यदि हा. तो उसका स्वरूप क्या है ;

(ग) सूडान के साथ भारत के व्यापार की वर्तमान स्थिति क्या है ; और

(घ) क्या भारत में सूडान निर्यात की जाने वाली वस्तुओं की सूची में कोई वृद्धि हुई है ?

वाणिज्य मंत्री (श्री कानूनगो) : (क) और (ख). सूडान के प्रतिनिधि मंडल से हुई बातचीत के फलस्वरूप सरकार ने मुलम्ब मद्रा क्षेत्र में जिसमें सूडान भी शामिल है, १-३१९ ईंच और इतने अधिक लम्बे रेशे वाली कर्टी की ४०,००० गांठें आयात करने का कोटा मुक्त किया है ।